

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**O.P.No. 2 of 2011**

**Dated : 12<sup>th</sup> August, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Maharashtra State Electricity Distribution Co. Ltd. ... Petitioner(s)**

**Versus**

**Maharashtra Electricity Regulatory Comm.& Anr. ...Respondent(s)**

**Counsel for the Petitioner(s): Mr. Ravi Prakash,**  
**Mr. Abhishek Mitra**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC**

**ORDER**

Reply has been filed by the Commission. The learned counsel for the Commission specifically referred to various paragraphs in the counter regarding the suppression of the material facts before this Tribunal.

The learned counsel for the Petitioner seeks some time to file response to the counter filed by the Commission.

Post the matter on **01.09.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 24.08.2011 after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**Ts/ks**

